

Assistant Educational Inspector, Class-III, Recruitment Rules, 2004

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Assistant Educational Inspector, Class-III, Recruitment Rules, 2004

In exercise of the powers conferred by the proviso to Art. 309 of the Constitution of India, the Governor of Gujarat hereby makes the following rules to provide for regulating recruitment to the post of Assistant Educational Inspector Class-III in the subordinate service of the Directorate of Primary Education, namely:

<u>1.</u>.:-

These rules may be called the Assistant Educational Inspector, Class-III, Re- cruitment Rules, 2004.

<u>2.</u> . :-

Appointment to the post of Assistant Educational Inspector, Class-III, in the Director- ate of Primary Education shall be made either,

(a) by promotion of a person of proven merit and efficiency from amongst the persons who have worked for not less than five years as primary teachers: Provided that where the appointing authority is satisfied that a person having an experience specified above is not available for promotion and that it is necessary in the public interest to fill up the post by promotion of a person having experience for a lesser period; it may, for reasons to be recorded in writing, promote such person who possesses experience for a period not less than two-third of the period specified above: or (b) by direct selection.

<u>3.</u>.:-

(a) To be eligible for appointment by direct selection to the post mentioned in Rule 2, candidate shall,

(a) not be more than 30 years of age;

(b)

(i) possess a Bachelor's degree in Arts or Science obtained from a University established by law in India or an institution a deemed to be University as provided under Sec. 3 of the University Grants Commission Act, 1956, or an institution recognised by the Government;

(ii) possess a bachelor's degree in education: Provided that 70% posts shall be filled in by the trined Arts Graduates (with the curriculum related to primary education) and 30% of posts shall be filled in by the trained Science Graduates (with the curriculum related to Primary Education)

Provided further that preference may be given to a candidate possess- ing higher academic and/or professional qualifications:

Provided also that the upper age limit may be relaxed in favour of a candidate, who is already in the service of the Government of Gujarat and also in favour of a candidate belonging to Schedule Castes, Schedule Tribes and Socially and Educationally Backward Class in accordance with the provisions of the Gujarat Civil Services Classification and Recruitment (General) Rules, 1967.

<u>4.</u>.:-

Appointment by promotion and by direct selection shall be made in the ratio of 1:1.

<u>5.</u>.:-

Possess adequate knowledge of Gujarati and Hindi.

<u>6.</u>.:-

The candidate appointed by direct selection shall be on probation for a period of one year.

7. . :-

The candidate appointed by direct selection shall be required to pass the departmen- tal examination, if any, and an examination in

Hindi or Gujarati or both in accordance with the rules prescribed by the Government in that behalf.

<u>8.</u>.:-

A candidate appointed by selection or by promotion shall have undergo such training and pass such post training examination as may be prescribed by the Government in that behalf.

<u>9.</u>.:-

A candidate appointed by direct selection shall be required to furnish a security and surety bond in such form, for such amount and for such period as may be prescribed by the Government hi that behalf.